

77
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 61 OF 2025

In the matter of:

Narender Sirohi

...Applicant

Versus

Central Pollution Control Board & Ors.

...Respondents

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S. No.	Particulars	Pg. No.
1.	Response on behalf of Central Pollution Control Board, CPCB Respondent no. 1 in compliance to order dated 12.02.2025 in OA. No 61/2025.	
2.	Annexure I: A copy of Hon'ble NGT order dated 12.02.2025 in O.A No. 61/2025.	
3.	Annexure II: A copy of Joint Committee Report in compliance to Hon'ble NGT order dated 12.02.2025 in OA No. 61/2025.	



Filed by Adv. Atif Suhrawardy
On behalf of Central Pollution Control Board

Place: Delhi

Dated: 19.05.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 61 OF 2025

Narender Sirohi

...Applicant

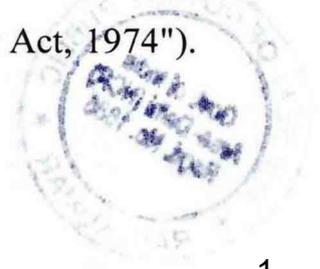
Versus

Central Pollution Control Board & Ors.

...Respondents

RESPONSE ON BEHALF OF THE RESPONDENT NO. 1, CENTRAL POLLUTION CONTROL BOARD (CPCB)

1. That the present response is being filed by Central Pollution Control Board (hereinafter referred to as "CPCB") in compliance with the order dated 12.02.2025 passed by this Hon'ble National Green Tribunal (hereinafter referred to as "NGT") in the present Original Application (hereinafter referred to as "OA") No. 61 of 2025. A copy of the Hon'ble NGT order dated 12.02.2025 is annexed as **Annexure-I**.
2. That at the very outset, the Answering Respondent denies all claims, contentions, allegations, and averments against the answering respondent CPCB in the above OA contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the Answering Respondent for want of a specific denial or on the ground of non-traverse, save any averment which has been expressly admitted hereinafter.
3. That the CPCB is a statutory Board constituted under The Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974").



It performs the functions under the Water Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "Air Act, 1981"), and the Environment (Protection) Act, 1986.

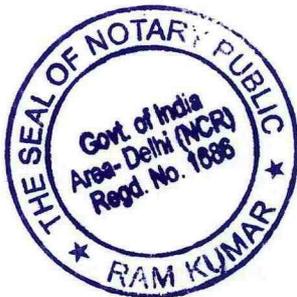
RESPONSE OF THE CPCB:

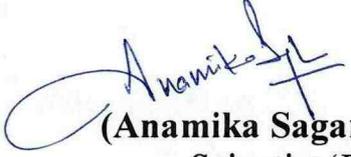
4. That in the present OA, the applicant has alleged that the Respondent No. 9 to 33 units situated in Village Saroorpur, Kureshipur, Madalpur, Karnera, Fatehpur Tagah, Nangla, Nekpur, Ghazipur, Kheri Gujran and Bhankri of District Faridabad, Haryana are operating in violation of the environmental norms. It is also alleged by the applicant that apart from Respondent No. 9 to 33 there are as many as 366 other units, which are operating in violation of the environmental norms and are causing air and water pollution. Further, the applicant has alleged that some of these units are using coal in the industrial furnace, which is not permissible, and they are also burning plastic and metal scraps and creating health hazards to the residents of the nearby village.
5. That the Hon'ble NGT vide order dated 12.02.2025 in the instant OA constituted a Joint Committee and directed it to verify the truthfulness of the allegations made in the OA.
6. That in compliance with the aforesaid Hon'ble NGT order dated 12.02.2025, the Joint Committee comprising of (1) the Representative of the Member Secretary, Central Pollution Control Board (2) Member Secretary, Haryana State Pollution Control Board (HSPCB), (3) Regional Office, MoEF&CC, Chandigarh, and (4) District Magistrate, Faridabad, carried out the site visits on 15.04.2025, 25.04.2025, 02.05.2025 and 07.05.2025 in villages namely, Saroorpur, Karnera,



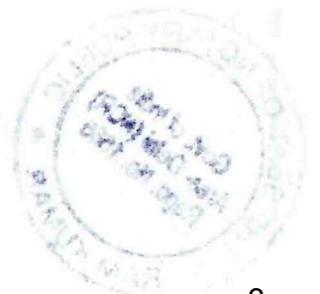
Madalpur, Kureshipur, Nangla, Nekpur, Ghazipur, Kheri Gujran, Bhankri, and Fatehpur Taga to verify the truthfulness of the allegations made in OA.

7. That the Joint Committee Report including observations and recommendations is annexed as **Annexure-II**.
8. That it is humbly submitted that the Joint Committee report will be filed by the Nodal agency i.e. District Magistrate, Faridabad.
9. That, the Answering Respondent No. 1 craves leave of the Hon'ble NGT to file additional reply / response, if required, in the future.
10. That, in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble NGT in the instant OA.




(Anamika Sagar)
 Scientist 'E'

Central Pollution Control Board



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 61 OF 2025

Narender Sirohi

...Applicant

Versus

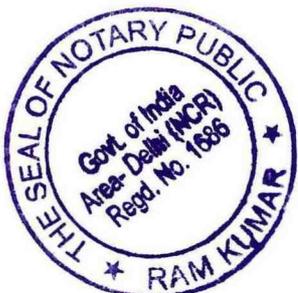
Central Pollution Control Board & Ors.

...Respondents

AFFIDAVIT

I, Anamika Sagar, working as Scientist 'E' in the Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 1 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying response may be read part and parcel of the present affidavit.
3. That the accompanying response has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
DEPONENT
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

19 MAY 2025

Verified at Delhi on this day of _____ 2025 that the contents above are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis- stated.



ATTESTED

NOTARY
DELHI (INDIA)

19 MAY 2025


DEPONENT

अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 61/2025

Narender Sirohi

Applicant

Versus

Central Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 12.02.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Ms. Mansi Chahal, Advocate (Through VC)

ORDER

1. In this original application, applicant has alleged that the Respondent no. 9 to 33 units situated in Village Saroorpur, Kureshipur, Madalpur, Karnera, Fatehpur Tagah, Nangla, Nekpur, Ghazipur, Kheri Gujran and Bhankri of District Faridabad, Haryana are operating in violation of the environmental norms. There is also an allegation that apart from Respondent no. 9 to 33 there are as many as 366 other units, the geo-coordinates of which are given in Annexure - A/1 (Page 34), which are operating in violation of the environmental norms and are causing air and water pollution. The applicant has also alleged that some of these units are using coal in the industrial furnace, which is not permissible, and they are also burning plastic and metal scraps and creating health hazards to the residents of nearby village. The submission of counsel for the applicant is that these units do not have the CTE and CTO and some of these units are even un-named and they are operating in the residential area and are flouting the norms. In support of the submission, the applicant has filed the photographs collectively as Annexure A/2 and A/3.

2. The OA raises substantial issues relating to compliance with environmental norms.
3. Issue notice to the respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing through e-filing. The applicant is directed to serve the respondents and file the affidavit of service at least one week before the next hearing date.
4. Having regard to the seriousness of issue raised in the OA, we also deem it proper to constitute a Joint Committee comprising of (1) the Representative of the Member Secretary, Central Pollution Control Board (CPCB), (2) Member Secretary, Haryana State Pollution Control Board (HSPCB), (3) Regional Office, MoEF & CC, Chandigarh and (4) District Magistrate, Faridabad. District Magistrate, Faridabad will act as nodal agency in the Joint Committee.
5. The Joint Committee will visit the site, ascertain the correctness of the allegations made in the OA, and find out the units that are operating in the villages concerned in the district of Faridabad without the necessary environmental clearance and are causing environmental pollution. The Committee will also check the units the geo-coordinates of that are disclosed by the applicant in Annexure A/1 on random basis and ascertain if the units are operating on those locations, by flouting the norms. The Joint Committee will submit the report before the Tribunal within eight weeks.
6. Let a copy of the Annexure A/1 to the OA be forwarded to the members of the Joint Committee along with this order.
7. List on 20.05.2025.

Prakash Shrivastava, CP

JOINT COMMITTEE REPORT IN COMPLIANCE OF THE HON'BLE TRIBUNAL'S ORDER DATED 12.02.2025, IN ORIGINAL APPLICATION NO. 61/2025; NARENDER SIROHI VS CENTRAL POLLUTION CONTROL BOARD & ORS.

1.0 BACKGROUND

The Hon'ble National Green Tribunal, Principal Bench (hereinafter referred to as "Hon'ble NGT") vide order dated 12.02.2025 in OA No. 61/2025 Narender Sirohi Versus Central Pollution Control Board (hereinafter referred to as "CPCB") & Ors, directed as below:-

"...To constitute a Joint Committee comprising of (1) the Representative of the Member Secretary, Central Pollution Control Board (CPCB), (2) Member Secretary, Haryana State Pollution Control Board (HSPCB), (3) Regional Office, MoEF & CC, Chandigarh and (4) District Magistrate, Faridabad. District Magistrate, Faridabad will act as nodal agency in the Joint Committee.

The Joint Committee will visit the site, ascertain the correctness of the allegations made in the OA, and find out the units that are operating in the villages concerned in the district of Faridabad without the necessary environmental clearance and are causing environmental pollution. The Committee will also check the units the geo-coordinates of that are disclosed by the applicant in Annexure A/1 on random basis and ascertain if the units are operating on those locations, by flouting the norms. The Joint Committee will submit the report before the Tribunal within eight weeks.

Issue notice to the respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing..."

Through the present Original Application (hereinafter referred to as OA) applicant alleged that the Respondent no. 9 to 33 units situated in Village Saroorpur, Kureshipur, Madalpur, Karnera, Fatehpur Tagah, Nangla, Nekpur, Ghazipur, Kheri Gujran and Bhankri of District Faridabad, Haryana are operating in violation of the environmental norms. There is also an allegation that apart from Respondent no. 9 to 33 there are as many as 366 other units, the geo- coordinates of which are given in Annexure – A/1 (Page 34), which are operating in violation of the environmental norms and are causing air and water pollution. The applicant has also alleged that some of these units are using coal in the industrial furnace, which is not permissible, and they are also burning plastic and metal scraps and creating health hazards to the residents of nearby villa.

In compliance of the Hon'ble NGT order dated 12.02.2025, the Joint Committee comprising of the Representative of: (1) The Member Secretary, Central Pollution Control Board (CPCB), (2) Member Secretary, Haryana State Pollution Control Board (HSPCB), (3) Regional Office, MoEF & CC, Chandigarh and (4) District Magistrate, Faridabad, carried out field inspections of industrial units in Saroorpur, Karnera, Madalpur, Kureshipur, Nangla, Nekpur, Ghazipur, Kheri Gujran, Bhankri, and Fatehpur Tagato verify truthfulness of the allegations made in OA w.r.t Respondents No. 9-33 and also randomly verified geo-coordinates listed in Annexure A/1 of the OA on 15.04.2025, 25.04.2025, 02.05.2025 and 07.05.2025.

2.0 OBSERVATIONS OF THE JOINT COMMITTEE:

During field inspections, following observation made:

- i. The joint committee inspected units i.e. Respondent No.9 to 33, and also geo-coordinates listed in Annexure A/1 of the OA on 15.04.2025, 25.04.2025, 02.05.2025 and 07.05.2025 to verify the correctness of the allegations made in OA.
- ii. It is observed that the allegations made in the OA are correct and numerous industrial activities found existed and operational without obtaining valid permission from the concerned departments.
- iii. The industrial units mainly observed are involved in aluminium casting and foundry operations i.e. Ferrous and Non Ferrous metal extraction and forging using oil/gas-fired furnaces. In addition, a variety of other activities were also noted, such as thermocol and plastic processing, engineering & fabrication (dry process), storage and trading of materials including scrap and chemicals and Godowns etc.
- iv. The use of non-approved fuels such as coal and wood was observed in furnaces, indicating non-compliance with Commission for Air Quality Management (herein referred to as CAQM) direction w.r.t. standard list of approved fuels for various applications across NCR.
- v. Dumping of industrial waste such as slag ash, along with other industrial waste observed lying in the open at multiple plots. This uncontrolled disposal may pose a risk to soil and groundwater quality in the area.
- vi. Out of 25 industrial activities i.e. Respondent No.9 to 33 mentioned in OA, 05 Nos of units are operating without CTE and CTO in non-conforming area in violation of environmental norms, against which HSPCB has initiated closure action. The findings are tabulated in the Table 1:

Table 1: Summary status of Respondent No.9 to 33 mentioned in OA

Respondent No.	Name and Address	Activities	Status of CTE and CTO	Action Taken by HSPCB
9	M/s Neha Forgings, Plot No. 2, Near Sec-55, Main Gonchi, Sohna Road, Ballabgarh, Faridabad	Forging of ferrous and non-ferrous metals (using oil and gas fired furnaces)	Not obtained	Closure action initiated
10	M/s Falak Forgings, Plot No. 2, Near Sec-55, Main Gonchi, Sohna Road, Ballabgarh, Faridabad	Forging of ferrous and non-ferrous metals (using oil and gas fired furnaces)	Not obtained	Closure action initiated
11	M/s N.M. Metal Udyog, Plot no.8, gali no.4, near shri ram dharam kanta, Nangla gujran, Faridabad	Unit found Closed	—	—
12	M/s I S Enterprises, Shed No.9, Ward-9, Sohna Road, Nangla Gujran, Faridabad-121005	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making	Not obtained	Closure action initiated

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13	M/s Imran Enterprises Unit-II, Plot no.47, Nangla gujran, Faridabad	Unit found Closed	--	--
14	M/s ANZ Enterprises, Plot No.27, near shri ram dharam kanta, Nangla gujran, Faridabad	Unit found Closed	--	--
15	M/s Ayesha Enterprises, Plot No.26, near shri ram dharam kanta, Nangla gujran, Faridabad	Unit found Closed	--	--
16	M/s Manidhari Metal Udyog, Plot No.6, Sarurpur, Faridabad	Trading of aluminium scrap	NA, as Not Covered under Consent Management	--
17	M/s Nanak Forge, Plot no.33, 33ft Road, Saroorpur Industrial Area, Faridbad	Unit found Closed	--	--
18	M/s Universe Industries, Nangla Gujran, Near MR Dharam Kanta, Faridabad	Not traceable	--	--
19	M/s P.R. Castings, Khasra No. 2/25, 6/1/2/3/8/9, Plot No.97, Gali no.5, Saroorpur, Faridabad	Not traceable	--	--
20	M/s Venus Chemicals, Plot No.78A, Gali No.5W, Saroorpur Industrial Area, Faridabad	Seiving of boiler ash	NA, as Not Covered under Consent Management	--
21	M/s Shrimat Alloys, Plot No.24, Street No.2E, Saroorpur industrial area, Faridabad	Unit found Closed	--	--
22	M/s Shiv Shakti Industries, Plot No. 7, Gali No. 3, Nangla Gujran, Faridabad-121004	Unit found Closed	--	--
23	Ganapati Forging, 26, Gali No. E2, Saroorpur Industrial Area, Faridabad (In place of Goel Forge)	Forging of ferrous and non-ferrous metals (using oil and gas fired furnaces)	Not obtained	Closure action initiated
24	M/s Paragon Packagings, Plot No. 29, 30, Street No.-2E, Saroorpur Industrial Area, Faridabad	Unit found Closed	--	--
25	Marc Investment Casting, Plot No. 03, Gali No. W-7, Saroorpur Industrial Area, Faridabad	Unit found Closed	--	--
26	M/s New Nitin Casting, Plot No.66, gali no. E6, Saroorpur industrial area, Faridabad	Unit found Closed	--	--
27	M/s Asian Autotech, Khasra No. 24//19/3, Village Karnera, Faridabad-121004	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)	N/A, as the unit is covered under White Category	N/A
28	M/s Shiv Shakti Metal Udyog, Plot no. 32, gali no. W8, Near	Unit found Closed	--	--

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	Baba Akashnath Dharamkanta, Saroorpur, Faridabad			
29	M/s Nirmaan Metals, Plot No.1A, Gali no.8, Saroorpur Industrial Area, Faridabad	Not traceable	--	--
30	M/s Hi-Tech Meta Flux, Plot No. 4, Gali No. 8, Saroorpur Industrial Area, Faridabad	Manufacturing of Hi-seal - Raw material: silica sand, sodium silicate, water, coverex (flux) - Raw material: biomass boiler ash, carbon, alumina	NA, as Not Covered under Consent Management	N/A
31	M/s Mechwell Foundry, Khasra No. 11/8, 13, 18, 13, 14/3/1, Gali No. 8A, Saroorpur Industrial Area, Faridabad-121005	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making	CTO valid upto 31-03-2030	N/A
32	M/s Divya Enterprises, Plot no.13, Gali No.W8, Saroorpur industrial area, Faridabad (In place of M/s Shree Radhey Metal Alloys)	Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing	Not obtained	Closure action initiated
33	M/s JTC Sales, Plot no.11, Gali No.W8, Saroorpur industrial area, Faridabad (In place of Garg Metal Alloys)	Unit found Closed	--	--

* Units found closed mentioned in table were locked during inspection.

vii. Apart from the 25 Respondent units, following 39 units mentioned including geo-coordinates were also inspected. Summary of the same is as below:-

Table 2: Status of random geo-coordinates mentioned in OA

S. No.	Geotagged locations	Name and Address	Activities	Status of CTE and CTO	Action Taken by HSPCB
1	28.354629, 77.264235	M/s Kali Mata Casting, Plot No. 5, Numberdar Complex, Nangla Gujran, Sohna Road, Faridabad	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making	Not obtained	Closure action initiated
2	28.351486, 77.267132	Unnamed unit operated by Sh Shamsher, Gali No.	Ferrous and Non-ferrous metal extraction	Not obtained	Closure action initiated

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		05, West Near KMP Industries, Plot No. 2, Gali No. 2, Sarurpur, Faridabad	involving different furnaces through melting, refining, re-processing, casting and alloy-making		
3	28.358015, 77.263061	Unnamed unit operated by Sh Sanjiv Kumar	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making	Not obtained	Closure action initiated
4	28.368016, 77.263173	Unnamed unit operated by Sh Bablu (9999187599) Sarurpur Industrial Area, Ballabgarh, Faridabad	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making	Not obtained	Closure action initiated
5	28.352413, 77.263552	M/s PSP Thermopack, Plot no. 3, Gali No. W4, Saroorpur Village, Mauja Nangla Gujran, Faridabad	Thermocol manufacturing (with boiler)	Not obtained	Closed by Board
6	28.368030, 77.263122	Unnamed unit operated by Sh Majid (9326672058) S-14, Industrial Area, Ghazipur, Faridabad	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making	Not obtained	Closure action initiated
7	28.368021, 77.262941	Vacant plot with industrial debris	Industrial debris sorting	NA, as Not Covered under Consent Management	NA
8	28.368253, 77.26305	Unnamed unit operated by Sh Md Ahmed, S-5, Industrial Area, Ghazipur, Faridabad	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making	Not obtained	Closure action initiated
9	28.368083, 77.263436	Unnamed unit operated at 25-B, Industrial Area, Ghazipur, Faridabad	Ferrous and Non-ferrous metal extraction involving different furnaces	Not obtained	Closure action initiated

			through melting, refining, re-processing, casting and alloy-making		
10	28.351478, 77.267411	Shree Ram Engineers & Fabricators, Sarurpur, Faridabad	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)	N/A, As the unit is covered under White Category	NA
11	28.351468, 77.266987	MFS Formwork Systems LLP, Sarurpur, Faridabad	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)	N/A, As the unit is covered under White Category	NA
12	28.368228, 77.263209	Unnamed unit operated, S-7, Industrial Area, Ghazipur, Faridabad	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making	Not obtained	Closure action initiated
13	28.353996, 77.271625	Cardboard paper godown, A-19, Sarurpur Industrial Area, Sector-53, Faridabad	Godown/ storage	NA, as not covered under Consent Management	NA
14	28.348197, 77.298318	N S Engineerings, Plot No. 2, Near Sec-55, Main Gonchi, Sohna Road, Ballabgarh, Faridabad	Forging of ferrous and non-ferrous metals (using oil and gas fired furnaces)	Not obtained	Closure action initiated
15	28.348257, 77.298144	Paradise Industries, Plot No. 2, Near Sec-55, Main Gonchi, Sohna Road, Ballabgarh, Faridabad	Unit found Closed	—	—
16	28.358718, 77.26387	Satyam Sales Corporation, Plot No. 1, Gali No. 2, Wali Gali, Nangla Gujran, Faridabad	Godown of bio pellets and pyrolysis fuel oil	NA, as not covered under Consent Management	NA
17	28.358685, 77.263347	Dashmesh Coal traders, Plot no. 6, Nangla Gujran, Faridabad	Godown of hard coke & pellets and pyrolysis fuel oil	NA, as not covered under Consent Management	NA
18	28.358767, 77.262643	AL Qdari Enterprises, P. No.2, Gali No. 1, 27 Feet Road, Nangla Gujran,	Ferrous and Non-ferrous metal extraction involving	Not Obtained	Closure Action Initiated

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		Faridabad	different furnaces through melting, refining, re-processing, casting and alloy-making		
19	28.358698, 77.26253	Ashoka Refractories, Nangla Gujran (Nangla), Faridabad	Unit found Closed	--	--
20	28.358248, 77.262801	Shree Krishna Engineering Works, Near Shree Ram Dharam Kanta, 30 Feet Road, Nangla Gujran Faridabad	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)	N/A, As the unit is covered under White Category	NA
21	28.353584, 77.26402	Stream Metal Recycling Metal Pvt. Ltd., P. No. 23, Vill-Nangla Gujran, Faridabad	Trader of Ferrous and non ferrous scrap	NA, as not covered under Consent Management	NA
22	28.35381, 77.26404	Arham Recycling Pvt. Ltd., Khasra No. 39, Killa no. 3.8, 22Ft. Nekpur Road, Nangla Gujran Ind., Area Pali, Sohna Rod, PO Pali, Faridabad	Trader of Ferrous and non ferrous scrap	NA, as not covered under Consent Management	NA
23	28.31801928, 77.27394529	M/s Asian Cargo Craft Private Limited, 24/19/3, 20, Village Karnera, Faridabad-121004	Spray Painting (sand blasting and paint booth)	Obtained CTE but CTO Not obtained	Closure action initiated
24	28.35536494, 77.26234518	M/s A.S. Enterprises, Khewat No. 33/33, Nangla Gujran, Ballabgarh	Trading of scrap metals	NA, as not covered under Consent Management	NA
25	28.35547355, 77.2622796	Unnamed unit, Saroorpur Industrial Area, Sector-53, Faridabad	Vacant premises	NA, no polluting activity observed	NA
26	28.356385, 77.263039	M/s Shri Radha Mohan Alloys, Plot No. 38B, Khasra No. 27, Nangla Gujran, Sohna Road, Faridabad-121004	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making	Not Obtained	Closure Action Initiated
27	28.35819867, 77.26328027	M/s Shiv Shakti Industries, Plot No. 7, Gali No. 3, Nangla Gujran, Faridabad-121004	Unit found Closed	--	--
28	28.35827736, 77.26317346	Unnamed unit with DHBVN Meter No. SS17629966,	Unit found Closed	--	--

29	28.358152, 77.262720	Unnamed unit , Sarurpur Industrial Area, Faridabad	Ferrous and Non- ferrous metal extraction involving different furnaces through melting, refining, re- processing, casting and alloy- making	Not Obtained	Closure Action Initiated
30	28.35817116, 77.26254239	Unnamed unit, Sarurpur Industrial Area, Faridabad	Unit found Closed	—	—
31	28.34792973, 77.2684738	M/s M.K. Enterprises, Plot No. 52-53, Gali No.9B, Saroorpur Industrial Area, Faridabad- 121005	Ferrous and Non- ferrous metal extraction involving different furnaces through melting, refining, re- processing, casting and alloy- making	Not Obtained	Closure Action Initiated
32	28.32620691, 77.22114630	M/s Faizaan Metals, Nale ke pass, Dhoj Road, Daru ke theka, Fatehpur Taga, faridabad-121004	Ferrous and Non- ferrous metal extraction involving different furnaces through melting, refining, re- processing, casting and alloy- making	Not Obtained	Closure Action Initiated
33	28.337762, 77.247615	Unnamed unit, 4 3, Behind Jio tower, Fatehpur Taga, Haryana	Unit found engaged in siezing of ash, one bag filter found installed, no representative found at the site	NA, as not covered under Consent Management	NA
34	28.337753, 77.248236	Unnamed unit, 4 3, Behind Jio tower, Fatehpur Taga, haryana	Unit found Closed	—	—
35	28.370402, 77.262782	Unnamed unit, Se/34, Industrial Area, Ghazipur, Faridabad	Unit found Closed	—	—
36	28.370274, 77.262798	Unnamed unit, Se/34, Industrial Area, Ghazipur, Faridabad	Unit found Closed	—	—
37	28.370155, 77.26284	Unnamed unit, Se/34, Industrial Area, Ghazipur, Faridabad	Unit found Closed	—	—
38	28.370124, 77.262786	Unnamed unit, Pn/72, Industrial Area, Ghazipur, Faridabad	Unit found Closed	—	—
39	28.370793191 , 77.26287469	Unnamed unit, 93, Industrial Area, Ghazipur, Faridabad	Unit found Closed	—	—

* Units found closed mentioned in table were locked during inspection.



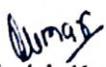
3.0 OVERALL FINDINGS AND CONCLUSION

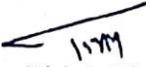
- Joint Committee observed that, numerous industrial units are operating without the requisite permission from concerned departments.
- Use of non-approved fuels as well as lack of pollution control devices also observed.
- Improper storage of industrial waste, indiscriminate slag dumping, and open burning were also observed.
- Furthermore, industrial activities are in non-conforming and residential areas, including by unregistered units operating on rented premises.

4.0 RECOMMENDATIONS:-

In view of the unauthorized industrial activity and its detrimental impact on the environment, the following actions are recommended for urgent implementation:

- **Closure of Illegal Units:**
All unauthorized industrial units operating within the identified areas must be closed by the concerned Local Authorities i.e. Municipal Corporation, Faridabad and District Town & Country Planning Department, Faridabad following due procedure to prevent further environmental degradation and unauthorized activities.
- **Regular Surveillance and Vigilance:**
The Municipal Corporation of Faridabad (MCF), and Department of Town & Country Planning, Faridabad in coordination with other local enforcement bodies, should undertake strict and periodic inspections to monitor the area and ensure that no illegal industrial operations are resumed or initiated.
- **Restriction of Electricity Supply:**
The Dakshin Haryana Bijli Vitran Nigam (DHBVN) should disconnect power supply to all illegal industrial units. No new electricity connections should be granted for industrial use in the area. Existing connections should be restricted strictly to sanctioned residential usage.
- **Licensing Coordination:**
HSPCB should issue directions to all relevant licensing authorities such as the Dakshin Haryana Bijli Vitran Nigam (DHBVN), Municipal Corporation, Faridabad, Town & Country Planning Department, Faridabad, and MSME departments to consult HSPCB prior to the issuance of any new licenses or permits for industrial activity.


Harish Kumar,
Regional Officer,
HSPCB, Ballabgarh
Region

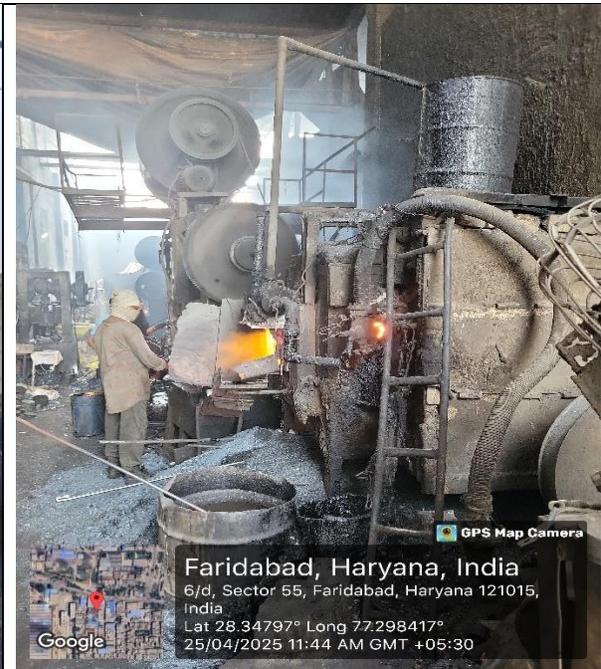

Tirlok Chand
SDM, Badhkal,
Faridabad District


Dr. Alka Srivastava
Scientist 'B', CPCB

Dr. K.M. Selvan
Additional Director,
MoEFCC



Cupola Furnace



Forging



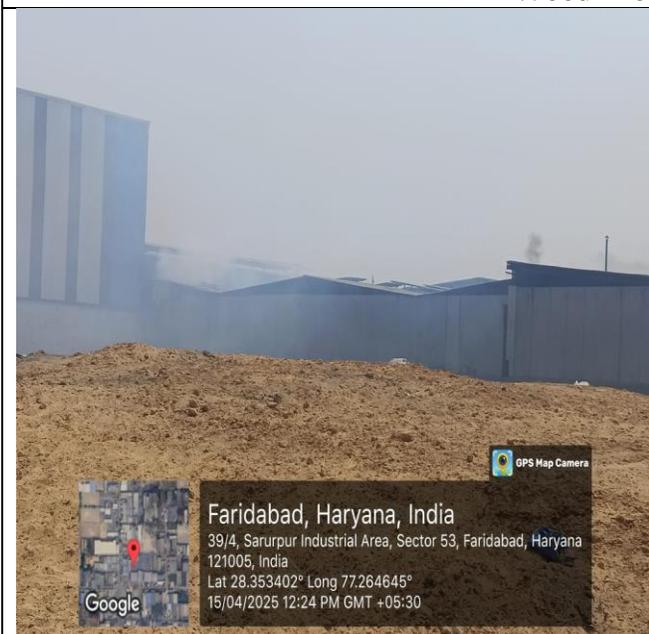
Aluminium Casting Furnace



Coal (Unapproved fuel in NCR as per CAQM direction)



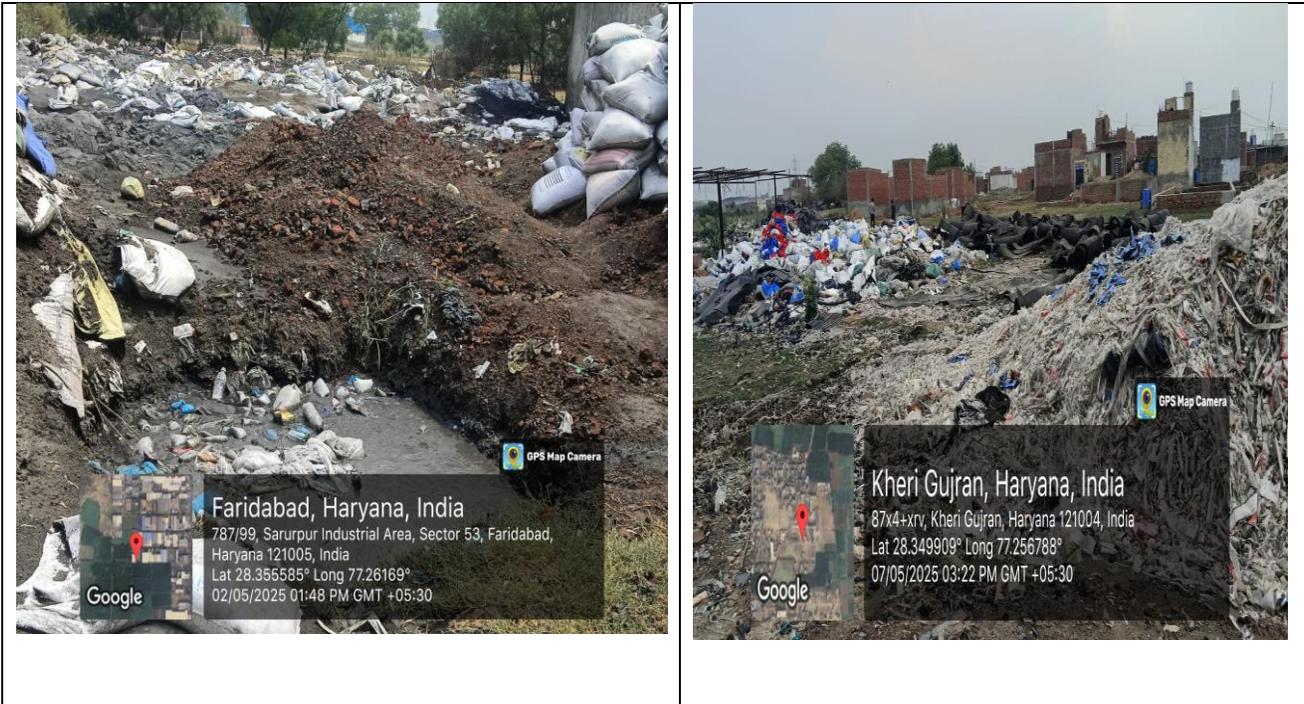
Wood Blocks as fuel



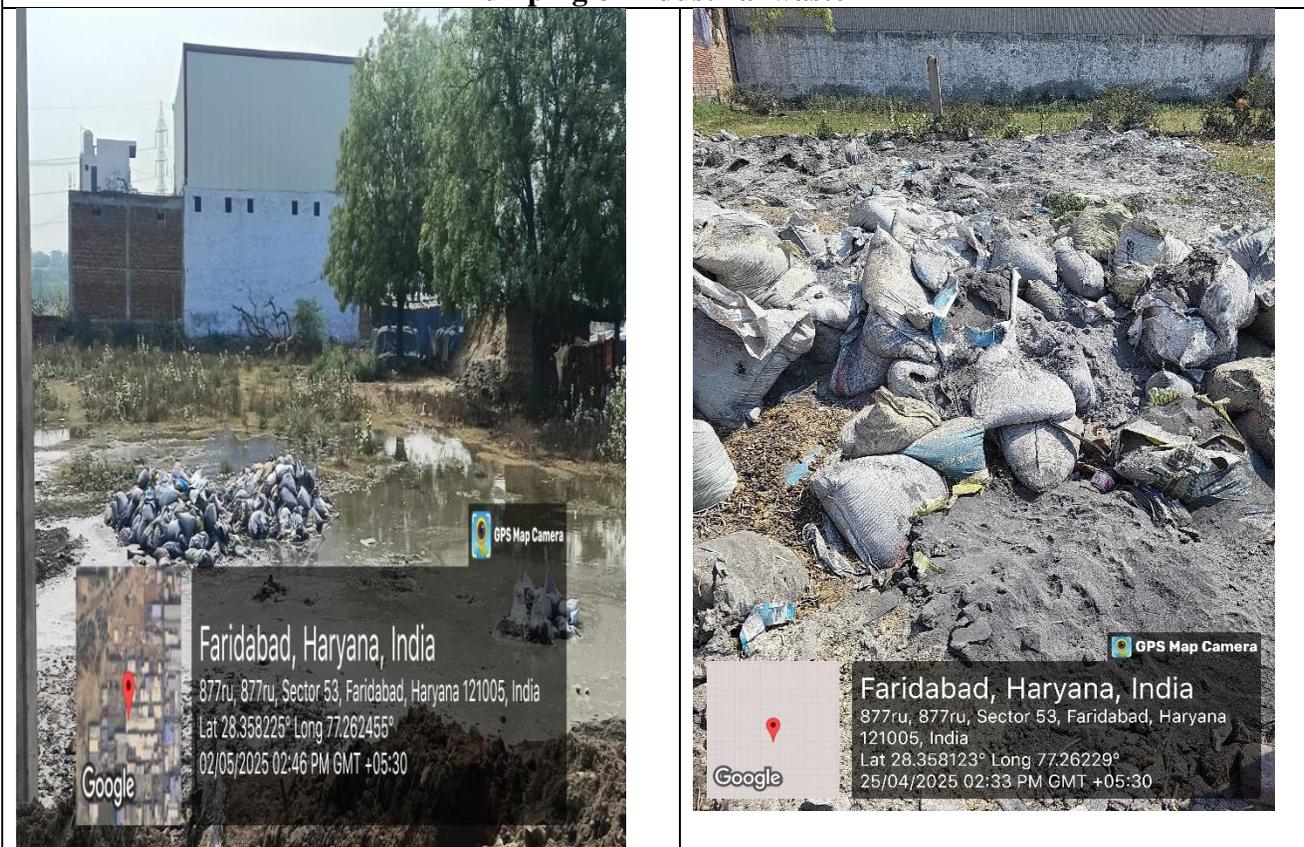
Air emission from industrial activities



Industrial Clusters



Dumping of industrial waste



Dumping OF Industrial Waste
